The Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971

Act 5 of 1971

Keyword(s):
House, Maintenance

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS (HIMACHAL PRADESH) ACT, 1971

ARRANGEMENT OF SECTIONS

1. Short title and commencement.
2. Definitions.
3. Salaries of Deputy Ministers.
5. Residence of Deputy Ministers.
6. Conveyance Allowance.
7. Validation of the use of Government Motor-car by a Deputy Minister.
8. Advance of loan to Deputy Ministers for purchase of Motor-car.
10. Deputy Ministers not to draw salary or allowance as member of the State Legislature.
11. Notification respecting appointment etc. of Deputy Ministers to be conclusive evidence thereof.
12. Power to make rules, etc.

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS (HIMACHAL PRADESH) ACT, 1971
(Act 5 of 1971)

(Received the assent of the Governor on the 22nd April, 1971, and was published in R. H. P. Extra., dated the 18th May, 1971 at p. 332—335.

An Act to provide for the salaries and allowances of Deputy Ministers in the State of Himachal Pradesh.

Be it enacted by the Legislative Assembly of the State of Himachal Pradesh in the twenty-second Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.

(2) It shall be deemed to have come into force with effect from the 25th January, 1971, but section 4 shall be deemed to have come into force on the

1. For Statement of Object and Reasons, see R.H.P. Extra., dated the 19th April 1971, p. 239.
18th day of February, 1970 and section 7 shall be deemed to have come into force on the 18th day of March, 1967.

2. **Definitions.**—In this Act, unless the context otherwise requires—
   (a) "House" includes the staff quarters and other buildings appurtenant thereto and the gardens thereof.
   
   (b) "Maintenance" in relation to a house shall include the payment of local rates and taxes and charges for electricity and water.

3. **Salaries of Deputy Ministers.**—There shall be paid to each Deputy Minister a salary at the rate of eight hundred rupees per mensem, exclusive of income-tax.

4. **Salaries of Deputy Ministers from the 18th day of February, 1970 to 24th day of January, 1971.**—There shall be paid to each Deputy Minister a salary at the rate of seven hundred rupees per mensem from the 18th day of February, 1970 to 24th day of January, 1971 and they shall be entitled to draw the arrears at the rate of two hundred rupees per mensem after deducting the salary of five hundred rupees per mensem already drawn by them under the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1963. (2 of 1963).

5. **Residence of Deputy Ministers.**—Each Deputy Minister shall be entitled (free of income-tax) throughout his term of office and for a period of fifteen days immediately thereafter to the use of a house for residence and maintained by the State Government or in lieu thereof shall be paid such allowance not exceeding one hundred and fifty rupees per mensem as the State Government may fix.

   **Explanation.**—The Deputy Minister shall not become liable personally for the payment in case the standard rent of the house allotted to him for residence exceeds one hundred and fifty rupees per mensem.

6. **Conveyance Allowance.**—(1) Each Deputy Minister shall be entitled to the use of a car the expenses on the maintenance and propulsion of which shall be borne by the State Government, or in lieu thereof to a conveyance allowance of three hundred rupees per mensem:

   Provided that the maintenance and propulsion expenses of the State car in use by the Deputy Minister shall not be subject to the limit of three hundred rupees.

   (2) A Deputy Minister may opt for the services of a chauffeur on Government expense in lieu of Conveyance allowance provided in sub-section (1) if he uses his own motor-car.
7. **Validation of the use of Government motor-car by a Deputy Minister.** — A Deputy Minister who has not drawn conveyance allowance admissible to him under the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1963, (2 of 1963) after the 18th March, 1967 and had used the Government motor-car, shall be deemed to have used such motor-car as if the costs of maintenance and propulsion of which have been met by the Government.

8. **Advance of loan to Deputy Ministers for purchase of motor-car.** — There may be paid to each Deputy Minister by way of repayable advance such sum of money, and subject to such conditions, as may be determined by rules made in this behalf, for the purchase of a motor-car, in order that he may be able to discharge conveniently and efficiently the duties of his office.

9. **Free installation of telephone.** — (1) Each Deputy Minister shall be entitled to have a telephone installed at any place within his constituency or at his permanent place of residence, if such facility is available at such place at normal rates and without incurring an additional cost as may be specified by him, and after the place of installation has been so specified, the charges for first installation of security deposit and annual rent, for such telephone shall be borne by the State Government and all other expenses such as those relating to local and outside calls shall be paid by the Deputy Minister:

Provided that the expenditure on local and outside calls incurred by a Deputy Minister in any month shall be re-imbursed by the Government subject to a maximum of fifty rupees.

(2) All expenses which are payable by a Deputy Minister in relation to the telephone installed under sub-section (1) shall be paid by him directly in cash and if it is not so done, the same may be adjusted by the State Government against any amount due to him from the State Government.

10. **Deputy Minister not to draw salary or allowance as member of the State Legislature.** — No person in receipt of a salary or allowance under this Act shall be entitled to receive any sum out of funds provided by the State Legislature by way of salary or allowance in respect of his membership of State Legislature.

11. **Notification respecting appointment etc. of Deputy Ministers to be conclusive evidence thereof.** — The date on which any person became or ceased to be a Deputy Minister shall be published in the Official Gazette of the State of Himachal Pradesh and any such notification shall be conclusive evidence of the fact that he became, or ceased to be, a Deputy Minister on that date for all the purposes of this Act.

12. **Power to make rules, etc.** — The travelling and daily allowances of the Deputy Minister shall be regulated in accordance with such rules as may be framed or adopted by the State Government from time to time:

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2. For these Rules see Not. No. 2-11/71-GAC, dated the 7th Sept., 1971, appended.
Provided that no mileage or travelling allowance shall be chargeable in respect of journey performed in a State car.

13. **Savings.**—Any appointment, notification, order, rule, made or issued under the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1963, (2 of 1963) or the Salaries and Allowances of Ministers (Himachal Pradesh) Ordinance, 1971 (1 of 1971), shall, so far as it is not inconsistent with the provisions of this Act, continue in force, and be deemed to have been made or issued under the provisions of this Act, unless and until it is superseded by any appointment, notification, order or rule made or issued under the provisions of this Act.


THE HIMACHAL PRADESH DEPUTY MINISTERS (ADVANCE FOR MOTOR CAR) RULES, 1971

GENERAL ADMINISTRATION DEPARTMENT

(G-SECTION)

NOTIFICATION

Simla-2, the 7th September, 1971

No. 2-14171-GA-C.—In exercise of the powers conferred by section 8 of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act 5 of 1971) the Governor of Himachal Pradesh, is pleased to make the following rules:

1. **Short title and commencement.**—(1) These rules may be called the Himachal Pradesh Deputy Ministers (Advance for Motor Car) Rules, 1971.

   (2) These rules shall be deemed to have come into force with effect from the 25th January, 1971.

2. **Definitions.**—In these rules, unless there is any thing repugnant in the subject or context,—

   (i) “Act” means the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971;

   (ii) “Deputy Minister” means the Deputy Minister of the State of Himachal Pradesh;
THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS
(HIMACHAL PRADESH)(AMENDMENT) ACT, 1982

(Act No. 11 of 1982)

(Received the assent of the Governor of Himachal Pradesh on the 13th August, 1982, and was published in R.H.P. (Extra.), dated 19-8-1982, pages 839-40).

ARRANGEMENT OF SECTIONS

1. Short title and commencement.
2. Amendment of section 3.
3. Insertion of section 6-A.
4. Insertion of section 8-A.
5. Amendment of section 9.
6. Insertion of section 9-A.

An Act further to amend the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971).

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-third Year of the Republic of India, as follows:—

1. Short title and commencement.—(1) This Act may be called the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) (Amendment) Act, 1982.

(2) It shall and shall always be deemed to have come into force with effect from the 2nd day of June, 1982.

2. Amendment of section 3.—In section 3 of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971), hereinafter called the principal Act, for the words "eight hundred", the words "one thousand and four hundred" shall be substituted.

3. Insertion of section 6-A.—After section 6 of the principal Act, the following new section 6-A, along with its heading, shall be inserted, namely:—

"6-A. Free transit by railway.—Each Deputy Minister shall be provided with two free non-transferable first class passes, valid during the term of his office, which shall entitle him and his spouse or any other person, accompanying him to look after and assist him, to travel at any time by any railway in India; provided the aggregate distance so travelled in any financial year on these passes does not exceed twenty thousand kilometres;

Provided that if the journey is performed by an air-conditioned railway coach or by air he shall be paid an amount equivalent to one first class fare for such journey and if he is accompanied by his

spouse or any other person to look after and assist him, he shall be paid an amount equivalent to two first-class fares for such journey.

Explanation.—For determining the aggregate distance under this section, the distance travelled in any financial year by railway or air under section 5-A of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971), or under section 10-A of the Himachal Pradesh Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1971 (4 of 1971), or under section 6 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971), shall be taken into account.

4. Insertion of section 8-A.—After section 8 of the principal Act, the following new section 8-A, along with its heading, shall be inserted, namely:

"8-A. House building advance.—In case a Deputy Minister does not avail himself of the facility of motor car advance as provided in section 8, he may be paid by way of repayable advance such sum of money, and subject to such conditions, as may be determined by rules made in this behalf, for the construction of a house, or for the purchase of a built-up house."

5. Amendment of section 9.—In sub-section (1) of section 9 of the principal Act, the words, “if such facility is available at such place at normal rates and without incurring an additional cost”, shall be omitted and in the proviso, for the words “fifty rupees”, the words “three hundred rupees” shall be substituted.

6. Insertion of new section 9-A.—After section 9 of the principal Act, the following new section 9-A, along with its heading, shall be inserted, namely:

"9-A. Allowances and perquisites to be exclusive of income-tax.—The allowances payable to the Deputy Minister, and free furnished house, and other perquisites admissible to him, under this Act, shall be exclusive of income-tax which shall be payable by the State Government.

Explanation.—The amount of income-tax payable by the State, would be the first slab of the income assessed for income-tax i.e., in assessing this amount, the other sources of income of the Deputy Minister concerned shall not be taken into consideration."
Town within the limits of Shimla Municipal Corporation, with its headquarters at Shimla.

3. These orders will come into force from the date of publication in the Official Gazette.

(R.H.P.Extra., dated 31st March, 1984, P.572-573)

THE HIMACHAL PRADESH LEGISLATORS (MODIFICATIONS OF CERTAIN AMENITIES) ACT, 1984

(Act No. 23 of 1984)§

ARRANGEMENT OF SECTIONS

SECTIONS:

1. Short title and commencement.


3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.


(Received the Assent of the Governor, Himachal Pradesh on the 19th October, 1984 and was published in R.H.P. (Extra), dated the 22nd October, 1984 at Pages 1803-1804)

An Act further to amend the laws relating to the grant of amenities to the Ministers, Speaker, Deputy Speaker, Deputy Ministers and Members of the State Legislature.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-fifth Year of the Republic of India as follows:--

1. Short title and commencement.—(1) This Act may be called the Himachal Pradesh Legislators (Modifications of Certain Amenities) Act, 1984.

(2) It shall come into force at once.

2. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.—At the end of section 7-A of the
Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971), the following explanation shall be added, namely:--

"Explanation.--The expression "construction of a house" for the purposes of this section, shall include addition to, alteration in, renovation of or repairs of a house."

3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.—At the end of section 1-A of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (4 of 1971), the following explanation shall be added, namely:--

"Explanation.--The expression "construction of a house" for the purposes of this section, shall include addition to, alteration in, renovation of or repairs of a house."

4. Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.—At the end of section 8-A of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971), the following explanation shall be added, namely:--

"Explanation.--The expression "construction of a house" for the purposes of this section, shall include addition to, alteration in, renovation of or repairs of a house."

5. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.—In the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971),—

(a) at the end of section 4-D, the following explanation shall be added, namely:--

"Explanation.--The expression "construction of a house" for the purposes of this section, shall include addition to, alteration in, renovation of or repairs of a house;"

(b) the existing section 6-C shall be renumbered as sub-section (1) and thereafter sub-section (2) shall be added, namely:--

"(2) Every person who is entitled to medical facilities under sub-section (1) shall be entitled for medical advance, subject to such conditions as may be prescribed, for himself and for the members of his family.

Explanation.--For the purposes of this section, the expression "family" shall mean and include the spouse, minor children and parents of such a person wholly dependent upon that person.; and

(c) the word "and" occurring after clause (f) of sub-section (2) of section 7, shall be omitted and thereafter the following clause (fff) shall be inserted, namely:--

"(fff) the conditions subject to which the medical advance under section 6-C is to be granted; and"
THE HIMACHAL PRADESH LEGISLATORS (MODIFICATIONS OF CERTAIN AMENITIES) ACT, 1985

(ACT No. 3 of 1986)

ARRANGEMENT OF SECTIONS

Sections:

1. Short title and commencement.

(Received the assent of the Governor, Himachal Pradesh, on the 16th January, 1986 and was published in R.H.P. Extra., dated the 24th January, 1986 at page 73-74).

An Act further to amend the laws relating to the grant of amenities to the Ministers, Speaker, Deputy Speaker, Deputy Ministers and Members of the State Legislature.

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-sixth Year of the Republic of India, as follows:

1. Short title and commencement.—(1) This Act may be called the Himachal Pradesh Legislators (Modifications of Certain Amenities) Act, 1985.

(2) It shall come into force at once.

2. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.—In the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (Act No. 8 of 1971)—

(a) in sub-section (1) of section 3 for the words "five hundred", the words "seven hundred and fifty" shall be substituted;
(b) in clause (ii) of sub-section (1) of section 4, for the word "fifty one", the words "seventy-five" shall be substituted;
(c) in section 4-B, for the words "five hundred", the words "seven hundred and fifty" shall be substituted;
(d) in the first proviso to sub-section (2) of section 5, for the word "four", the word "five" shall be substituted;
(e) in the second proviso to sub-section (2) of section 5, for the word "one", the word "two" shall be substituted; and

(f) at the end of section 6-3, the following sub-section (5) shall be added, namely:

"(5) Where any person who draws pension, or is entitled to draw pension, under sub-section (1), dies,—

(i) his/her spouse during his/her life time or till he/she remarries ; or

(ii) if such person leaves no spouse his minor children till they attain the age of majority and in case of daughters till they get married ;

shall be entitled to draw pension equal to the sum which would have been drawn by such a person as pension under this section :

Provided that where more than one person becomes entitled for pension under this sub-section, all such persons shall draw the said pension in equal shares."

3. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.—In the first proviso to sub-section (1) of section 8 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971), for the word "four", the word "five" shall be substituted.

4. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.—In the first proviso to sub-section (1) of section 8 of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971, for the word "four", the word "five" shall be substituted.

5. Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.—In the first proviso to sub-section (1) of section 9 of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971) for the word "four", the word "five" shall be substituted.

THE HIMACHAL PRADHESH LEGISLATORS (MODIFICATIONS OF CERTAIN AMENITIES) ACT, 1986
(Act No. 18 of 1986)

ARRANGEMENT OF SECTION

Sections :

1. Short title and commencement.
3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.

(f) at the end of section 6-3, the following sub-section (5) shall be added, namely:

"(5) Where any person who draws pension, or is entitled to draw pension, under sub-section (1), dies,—

(i) his/her spouse during his/her life time or till he/she remarries ; or

(ii) if such person leaves no spouse his minor children till they attain the age of majority and in case of daughters till they get married ;

shall be entitled to draw pension equal to the sum which would have been drawn by such a person as pension under this section:

Provided that where more than one person becomes entitled for pension under this sub-section, all such persons shall draw the said pension in equal shares."

3. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.—In the first proviso to sub-section (1) of section 8 of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (Act No. 3 of 1971), for the word “four”, the word “five” shall be substituted.

4. Amendment of the Himachal Pradesh Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1971.—In the first proviso to sub-section (1) of section 8 of the Himachal Pradesh Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1971, for the word “four”, the word “five” shall be substituted.

5. Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.—In the first proviso to sub-section (1) of section 9 of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971) for the word “four”, the word “five” shall be substituted.

THE HIMACHAL PRADESH LEGISLATORS (MODIFICATIONS OF CERTAIN AMENITIES) ACT, 1986

(Act No. 18 of 1986)¹

ARRANGEMENT OF SECTION

Sections :

1. Short title and commencement.
3. Amendment of the Himachal Pradesh Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1971.

¹ For Statement of Objects and Reasons see R.H.P. Extra., Dated 21-3-1986 P. 1400.
5. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971

(Received the assent of the Governor, Himachal Pradesh on the 30th August, 1986 and was published in R. H. P. Extraordinary 1-9-1986, P. 1433-1435).

An Act further to amend the laws relating to the grant of allowances and pension to the Ministers, Speaker, Deputy Speaker, Deputy Ministers and Members of the State Legislature.

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-seventh Year of the Republic of India as follows:

1. Short title and commencement.—(1) This Act may be called the Himachal Pradesh Legislators (Modifications of Certain Amenities) Act, 1986.

(2) It shall come into force at once.

2. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.—In the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (3 of 1971),—

(a) for the existing section 3, the following section 3, along with its heading, shall be substituted, namely:

"3. Salaries and daily allowances of Ministers.—Each Minister shall be entitled to receive a salary at the rate of one thousand and five hundred rupees per mensem and an allowance for each day during the whole of his term as such Minister at the same rates as are specified in clause (ii) of sub-section (1) of section 4 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971) with respect to members of the State Legislative Assembly"; and

(b) after section 3 so substituted, the following section 3-A, along with its heading, shall be added, namely:

"3-A. Sumptuary Allowance to Ministers.—There shall be paid a sumptuary allowance to each Minister at the following rates, namely:

(a) the Chief Minister  Rupees one thousand two hundred and fifty per mensem
(b) every other Minister  Rupees seven hundred per mensem
(c) a Minister of State  Rupees five hundred per mensem."

3. Amendment of the Himachal Pradesh Legislative Assembly, Speaker’s and Deputy Speaker’s Salaries Act, 1971.—In the Himachal Pradesh Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1971 (4 of 1971),—

(a) for the existing section 3, the following section 3, along with its
heading, shall be substituted, namely:—

"3. Salary etc. of the Speaker.—(1) The Speaker shall be entitled to receive salary at the rate of one thousand and five hundred rupees per mensem and an allowance for each day during the whole of his term as such Speaker at the same rates as are specified in clause (ii) of sub-section (1) of section 4 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971) with respect to members of the State Legislative Assembly.

(2) The Speaker during the term of his office shall be provided by the State Government a free furnished house at Shimla, the maintenance charges of which shall be borne by the State Government. The State Government may also allow him to continue in free occupation of the house for a period not exceeding fifteen days from the date of his ceasing to be the Speaker."

(b) section 3-A shall be omitted;

(c) for the existing section 4, the following section 4, along with its heading, shall be substituted, namely:—

"4. Salary etc. of the Deputy Speaker.—(1) The Deputy Speaker shall be entitled to receive a salary at the rate of one thousand and five hundred rupees per mensem and an allowance for each day during the whole of his term as such Deputy Speaker at the same rates as are specified in clause (ii) of sub-section (1) of section 4 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971) with respect to members of the State Legislative Assembly.

(2) The Deputy Speaker during the term of his office shall be provided by the State Government a free furnished house at Shimla, the maintenance charges of which shall be borne by the State Government or in lieu thereof he shall be paid such allowance not exceeding three hundred rupees per mensem as the State Government may fix. The State Government may also allow him to continue in free occupation of the house for a period not exceeding fifteen days from the date of his ceasing to be the Deputy Speaker.

Explanation.—The Deputy Speaker shall not become liable personally for any payment in case the standard rent of the house allotted to him for residence exceeds one hundred and fifty rupees per mensem.";

(b) after section 4, the following new section 4-A, along with its heading shall be inserted, namely:—

"4-A. Sumptuary allowance.—There shall be paid to the Speaker a sumptuary allowance of eight hundred and fifty rupees per mensem and to the Deputy Speaker a sumptuary allowance of five hundred rupees per mensem."
4. Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.—In the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971),—

(a) for the existing section 3, the following section, along with its heading, shall be substituted, namely:

"3. Salary etc. of the Deputy Ministers.—(1) Each Deputy Minister shall be entitled to receive a salary at the rate of one thousand and four hundred rupees per mensum and an allowance for each day during the whole of his term as such Deputy Minister at the same rates as are specified in clause (ii) of sub-section (1) of section 4 of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971), with respect to members of the State Legislative Assembly.”;

(b) after section 3 so substituted, the following section 3-A, along-with its heading, shall be added, namely:

"3-A. Sumptuary allowance.—In addition to the salary and other perquisites admissible to him under this Act, a sumptuary allowance at the rate of three hundred rupees per mensem shall also be paid to the Deputy Minister.”; and

(c) for the words “The allowances” appearing at the beginning of section 9-A, the words “The salary and allowances” shall be substituted.

5. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.—In the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971),—

(a) in Explanation II of sub-section (1) of section 4, the words “or halting” shall be omitted and the words “eight kilometres”, the words “eight kilometres”, the words “eight kilometres” shall be substituted; and

(b) in section 6-B/—

(i) for the figures “500” and “500” occurring in sub-section (1), the figures “500” and “1000” shall be substituted respectively;

(ii) for the words “that to which he is entitled under sub-section (1)”, occurring in sub-section (3), the words “one thousand and five hundred rupees” shall be substituted;

(iii) for clause (b) of sub-section (3), the following clause shall be substituted, namely:

“(b) where the amount of pension to which he is entitled under such law or otherwise, is less than rupees one thousand and five hundred per mensem, such person shall be entitled to pension under sub-section (1) only of an amount which falls short of rupees one thousand and five hundred per mensem.”
GENERAL ADMINISTRATION DEPARTMENT
(CABINET AND PARLIAMENTARY AFFAIRS)

NOTIFICATION

Shimla-171002, the 26th May, 1988

No. GAD(PA)-4(D)9/88.—In exercise of the powers conferred by section 13 read with section 7-A of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971 (Act No. 4 of 1971), the Governor, Himachal Pradesh, is pleased to make the following rules further to amend the Himachal Pradesh Legislative Assembly Speakers' and Deputy Speaker's (Advance of Loan for House Building) Rules, 1981, published in the Rajpratig, Himachal Pradesh (Extra-ordinary) dated 17-4-1981 vide notification No. GAD(PA)-4(D)46/82, dated 2-4-1981, namely:

1. Short title and commencement.—(1) These rules may be called the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's (Advance of Loan for House Building) (Amendment) Rules, 1988.

(2) These rules shall come into force at once.

2. Amendment of rule 4.—For the words "one lac and twenty thousand" wherever they occur in rule 4 of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's (Advance of Loan for House Building) Rules, 1981, the words "two lacs" shall be substituted.


THE HIMALACHAL PRADESH LEGISLATORS (MODIFICATION OF CERTAIN AMENITIES) ACT, 1988

(Act No. 8 of 1988):

ARRANGEMENT OF SECTIONS

Sections:

1. Short title and commencement.
3. Amendment of the Himachal Pradesh Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1971.

(Received the assent of the Governor, Himachal Pradesh, on the 20th May, 1988 and was published in R.H.P. Extra, dated 21st May, 1988 at pages 861-862).

An Act further to amend the laws relating to the grant of amenities to the Ministers, Speaker, Deputy Speaker, Deputy Ministers and Members of the State Legislature.
Be it enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-ninth Year of the Republic of India as follows:

1. Short title and commencement.—(1) This Act may be called the Himachal Pradesh Legislators (Modification of Certain Amenities) Act, 1988.

(2) It shall come into force with effect from the 1st day of April, 1988.

2. Amendment of the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971.—In the Salaries and Allowances of Ministers (Himachal Pradesh) Act, 1971 (5 of 1971) :

(i) for section 3-A, the following section shall be substituted, namely—

"3-A. There shall be paid a sumptuary allowance to each Minister at the following rates, namely:

(a) the Chief Minister—ruppees one thousand five hundred and fifty per mensem;
(b) every other Minister who is a member of the Cabinet—ruppees one thousand per mensem;
(c) a Minister of State—ruppees eight hundred per mensem."
and

(ii) for the word ‘five’, occurring in the first proviso to sub-section (1) of section 8, the word ‘eight’ shall be substituted.

3. Amendment of the Himachal Pradesh Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1971.—In the Himachal Pradesh Legislative Assembly Speaker’s and Deputy Speaker’s Salaries Act, 1971 (4 of 1971) :

(i) for section 4-A, the following section shall be substituted, namely—

"4-A. There shall be paid to the Speaker a sumptuary allowance of one thousand, one hundred and fifty rupees and to the Deputy Speaker a sumptuary allowance of eight hundred rupees per mensem."
and

(ii) for the word ‘five’ occurring in the first proviso to sub-section (1) of section 8, the word ‘eight’ shall be substituted.

4. Amendment of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971.—In the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971) :

(i) for the word ‘three’ occurring in section 3-A, the word ‘six’ shall be substituted; and

(ii) for the word ‘five’ occurring in the first proviso to sub-section (1) of section 9, the word ‘eight’ shall be substituted.

5. Amendment of the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971.—In the Himachal Pradesh Legislative Assembly (Allowances and Pension of Members) Act, 1971 (8 of 1971)—
(a) in section 4-B, for the words "one thousand three hundred and fifty" the words "one thousand and six hundred" and for the words "seven hundred and fifty", the words "one thousand" shall be substituted;

(b) in the first proviso to sub-section (2) of section 5, for the word "five" the word "eight" shall be substituted;

(c) in section 6-B,—

(i) in the second proviso to clause (e) of sub-section (1)—

(1) for the figures "50" and "1,000", the figures "100" and "1,500", shall be substituted respectively; and

(2) at the end but before the sign ".", the words "and for this purpose fraction of a year exceeding six months shall be counted as one year" shall be inserted;

(i) for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) Where any person entitled to pension under sub-section (1) is also entitled to any pension from the Central Government or any State Government or any Corporation owned or controlled by the Central Government or any State Government or any local authority under any law or otherwise, then, the maximum pension from all sources admissible to such a person shall not exceed the maximum pension admissible to the Grade-I Officer of the State of Himachal Pradesh:

Provided that the pension payable under the Freedom Fighters Pension Scheme and/or the Swatantrata Sainik Samman Pension Scheme framed by the Central Government shall not be taken into account for determining the amount of pension payable under this Act."; and

(iii) in sub-section (5) after the words "as pension under this section" but before the sign ",", the words "or the sum of rupees three hundred and seventy-five per mensem, whichever is higher" shall be inserted.

THE HIMACHAL PRADESH LOKAYUKTA (THIRD AMENDMENT) ACT, 1987

(Act No. 2 of 1985)1

ARRANGEMENT OF SECTIONS

Sections:

1. Short title and commencement.
2. Addition of new section 10-A.
3. Amendment of section 11.
4. Addition of new section 31-A.


THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS (HIMACHAL PRADESH) (AMENDMENT) ACT, 1989

(ACT No. 12 of 1989)

ARRANGEMENT OF SECTIONS

Sections:

1. Short title.
2. Amendment of section 6-A.

[Authoritative English text of the Up-Mantrie ke Vyakt aur Bharte (Himachal Prades) (Samskardhan) Adhiniyam, 1989 (1989 ka Adbhiniyam Sandhayank 12) as required under Clause (3) of Article 348 of the Constitution of India.]

(Received the assent of the Governor of Himachal Pradesh on 7th June, 1989 and was published in Hindi in R.H.P. Extra., dated 9-6-1989 at page 1367 and in English in R.H.P. Extra., dated 9-6-1989 at page 1368)

An Act further to amend the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971).

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-fifth Year of the Republic of India as follows:

1. Short title. This Act may be called the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) (Amendment) Act, 1989.

2. Amendment of section 6-A.—For the existing second proviso to section 6-A of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971), the following proviso shall be substituted, namely:

"Provided further that journey may also be performed within India by air by the Deputy Minister and his spouse or any other person accompanying him to look after and assist him, in which event an amount equivalent to the expenses incurred on such journey shall be reimbursed to the Deputy Minister and the amount so reimbursed shall be adjusted against his entitlement to travel by rail."

THE SALARIES AND ALLOWANCES OF MINISTERS (HIMACHAL PRADESH) (AMENDMENT) ACT, 1989

(ACT No. 13 of 1989)

ARRANGEMENT OF SECTIONS

Sections:

1. Short title.
2. Amendment of section 5-A.

(3) of section 2 of the Himachal Pradesh Road Side Land Control Act, 1968 (No. 21 of 1969) the Governor, Himachal Pradesh, is pleased to appoint the Additional Deputy Commissioner Poon, District Kinnaur, Himachal Pradesh, to perform all the functions of the Collector within his jurisdiction under the aforesaid Act in addition to his normal duties.

(R.H.P. dated 11-6-1994, p. 1054)

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS (HIMACHAL PRADESH AMENDMENT) ACT, 1994

(ACT No. 9 of 1994)1

ARRANGEMENT OF SECTIONS

Sections:

1. Short title and commencement.
2. Amendment of section 3.
3. Amendment of section 3A.
4. Amendment of section 6A.
5. Amendment of section 9.

(Received the assent of the Governor, Himachal Pradesh, on the 12th May, 1994 and was published in Hindi and English in R.H.P. Extra., dated 16th May, 1994 at pages 1107 and 1108).

An Act further to amend the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971).

Be it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-fifth Year of the Republic of India, as follows:

1. Short title and commencement.—(1) This Act may be called the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Amendment Act, 1994.

(2) It shall come into force at once.

2. Amendment of section 3.—In section 3 of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971) (hereinafter referred to as the principal Act) for the words "one thousand and four hundred", the words "one thousand and five hundred" shall be substituted.

3. Amendment of section 3A.—In section 3A of the principal Act for the words “six hundred”, the words “nine hundred” shall be substituted.

4. Amendment of section 6A.—In section 6A of principal Act, for the words “twenty thousand”, wherever they occur, the words “forty thousand” shall be substituted.

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS
(HIMACHAL PRADESH) AMENDMENT ACT, 1996

(Act No. 11 of 1996)¹

[Authoritative English text of the Up-Mantion ke Betan Aur Bhate
(Himachal Pradesh) Sanshodan Adhiniyam, 1996].

(Received the assent of the Governor, on the 18th April, 1996 and was
published in Hindi and English in R.H.P. Extra., dated 20th April, 1996 at pages
1925 and 1926).

An Act further to amend the Salaries and Allowances of Deputy Ministers
(Himachal Pradesh) Act, 1971 (Act No. 5 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the
Forty-seventh Year of the Republic of India, as follows:—

1. Short title.—This Act may be called the Salaries and
Allowances of Deputy Ministers (Himachal Pradesh) Amendment Act, 1996.

2. Amendment of section 3.—In section 3 of the Salaries and
Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971)
(hereinafter called the principal Act), for the words "one thousand and five
hundred", the words "two thousand and five hundred" shall be substituted.

3. Amendment of section 3-A.—In section 3-A of the principal
Act, for the words "nine hundred", the words "one thousand and four hundred"
shall be substituted.

4. Amendment of section 6-A.—In section 6-A of the principal
Act, for the words "forty thousand", wherever there occur, the words "sixty
thousand", shall be substituted.

5. Amendment of section 9.—In section 9 of the principal Act, in
sub-section (1), in first proviso, for the words "one thousand and five hundred",
the words "three thousand" shall be substituted.

¹ Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For statement of Objects and Reasons
THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS (HIMACHAL PRADESH) SECOND AMENDMENT ACT, 1996 (Act No. 2 of 1997)

(Rceived the assent of Governor on the 2nd February, 1997 and was published in Hindi and English in R.H.P. Extra, dated 5-2-1997, p. 387-388).

An Act further to amend the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-seventh Year of the Republic of India, as follows:-

1. Short title.- This Act may be called the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Second Amendment Act, 1996.

2. Substitution of section 5.- For section 5 of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971), the following shall be substituted, namely:-

"5. Residence of Deputy Ministers.- (1) Each Deputy Minister shall be provided with a free furnished house, the maintenance charges of which shall be borne by the State Government or in lieu of such house, shall be paid an allowance at such rates as the State Government may fix by notification published in the Official Gazette:

Provided that every notification under this sub-section, immediately after it is issued, shall be laid before the State Legislative Assembly.

(2) The State Government may allow a Deputy Minister to continue in free occupation of the house provided to him for a period not exceeding fifteen days from the date of his ceasing to be a Deputy Minister.

Explanation.- The Deputy Minister shall not become liable personally for any payment in case the standard rent of the house allotted to him for residence exceeds the amount specified under sub-section (1)".

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS (HIMACHAL PRADESH) AMENDMENT ACT, 1997

ARRANGEMENT OF SECTIONS

Sections:

1. Short title

2. Substitution of section 5.

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS (HIMACHAL PRADeSH) AMENDMENT ACT, 1997

(Act No. 14 of 1997)\(^1\).

(Received the assent of the Governor on 7th May, 1997 and was published in Hindi and English in R.H.P. Extra., dated 8-5-1997, p. 1699 and 1700).

An Act further to amend the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-eighth Year of the Republic of India, as follows:-

1. Short title.- This Act may be called the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Amendment Act, 1997.

2. Substitution of section 5.- For section 5 of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971), the following shall be substituted, namely:-

"5. Residence of Deputy Ministers.- (1) Each Deputy Minister shall be provided with a free furnished house, the maintenance charges of which shall be borne by the State Government or in lieu of such house, shall be paid an allowance at the rate of two thousand and five hundred rupees per mensem.

(2) The State Government may allow a Deputy Minister to continue in free occupation of the house provided to him for a period not exceeding fifteen days from the date of his ceasing to be a Deputy Minister.

Explanation.- The Deputy Minister shall not become liable personally for any payment in case the standard rent of the house allotted to him for residence exceeds the amount specified in sub-section (1).".

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1. Short title and commencement. (1) These rules may be called the Himachal Pradesh Ministers (Advance of Loan for House Building) Amendment Rules, 1998.

(2) These rules shall come into force at once.

2. Amendment of rule 4.- In rule 4 of the Himachal Pradesh Ministers (Advance of Loan for House Building) Rules, 1981, for "six lacs", wherever these occur, "eight lacs" shall be substituted.


AUTHORITATIVE ENGLISH TEXT

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS
(HIMACHAL PRADESH) AMENDMENT ACT, 1998

ARRANGEMENT OF SECTIONS

Sections:

1. Short title.
2. Amendment of section 3.
3. Amendment of section 3-A.
4. Amendment of section 6-A.
5. Amendment of section 9.

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS
(HIMACHAL PRADESH) AMENDMENT ACT, 1998


(Received the assent of the Governor on 21.8.1998, and was published both in Hindi and English in R.H.P. Extra., dated 24.8.98, p. 3201-3204).

An Act further to amend the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Forty-ninth Year of the Republic of India, as follows:-

1. Short title.- This Act may be called the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Amendment Act, 1998.

2. Amendment of section 3.- In section 3 of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971) (hereinafter called the principal Act), for the words "two thousand and five hundred", the words "four thousand" shall be substituted.

3. Amendment of section 3-A.- In section 3-A of the principal Act, for the words "one thousand and four hundred", the words "two thousand and five hundred" shall be substituted.

4. Amendment of section 6-A.- In section 6-A of the principal Act, for the words "sixty thousand", wherever these occur, the words "eighty thousand" shall be substituted.

5. Amendment of section 9.- In section 9 of the principal Act, in subsection (1), in the first proviso, for the words "three thousand", the words "four thousand" shall be substituted.

RULES

Under

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS (HIMACHAL PRADESH) ACT, 1971

THE HIMACHAL PRADESH DEPUTY MINISTERS (ADVANCE FOR MOTOR CAR) RULES, 1971

AMENDMENT OF RULES


GENERAL ADMINISTRATION DEPARTMENT

(Parliamentary Affairs)

NOTIFICATION

Shimla-171002, the 15th September, 1998

No. GAD(PA)-4-1/95.- in exercise of the powers conferred by section 8 of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971), the Governor of Himachal Pradesh is pleased to make the following rules further to amend the Himachal Pradesh Deputy Ministers (Advance for Motor Car) Rules, 1971, published in the Rajpatra, Himachal Pradesh (Extra-ordinary), dated the 26th October, 1971, vide Notification No. 2-14/71-GAC, dated the 7th September, 1971, namely:-
1. **Short title and Commencement.** (1) These rules may be called the Himachal Pradesh Ministers (Advance of loan for House Building) (Second Amendment) Rules, 1999.

(2) These rules shall come into force at once.

2. **Amendment of rule 4.** In rule 4 of the Himachal Pradesh Ministers (Advance of loan for House Building) Rules, 1981 (hereinafter referred to as the "said rules"), for the word "Eight lacs", wherever these occur, the words "Ten lacs" shall be substituted.

3. **Amendment of Rule 6.** In rule 6 of the said rules, in sub-rule (1) for the figure "120" the figure "180" shall be substituted.


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**THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS (HIMACHAL PRADESH) SECOND AMENDMENT ACT, 1998**

**ARRANGEMENT OF SECTIONS**

Sections:

1. Short title and commencement.
2. Amendment of section 12.
3. Insertion of section 12-A.

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**THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS (HIMACHAL PRADESH) SECOND AMENDMENT ACT, 1998**

(Act No. 4 of 1999)

(Received the assent of the Governor on the 18th January, 1999 and was published in Hindi and English in R.H.P. Extra, dated 21.1.99, p. 261-262).

An Act further to amend the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the forty-ninth Year of the Republic of India, as follows:-

1. **Short title and commencement.** (1) This Act may be called the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Second Amendment Act, 1998.

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(2) It shall come into force at once except section 3 which shall be deemed to have come into force on the 3rd day of December, 1993.

2. **Amendment of section 12.** In section 12 of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (5 of 1971), (hereinafter called the principal Act), for the existing heading, the following shall be substituted, namely:-

"Travelling Allowance."

3. **Insertion of section 12-A.** In section 12 of the principal Act, the following new section 12-A shall be inserted, namely:-

"12-A. Power to make rules.- (1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) All rules made under this Act, shall be laid before the Legislative Assembly as soon as may be after they are made:

Provided that the State Government may, for the purposes of sections 8 and 8-A of this Act, make rules with retrospective effect so as to be effective from any day on or after the 3rd day of December, 1993."

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**RULES**

Under

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS (HIMACHAL PRADESH) ACT, 1971

THE HIMACHAL PRADESH DEPUTY MINISTERS (ADVANCE FOR MOTOR CAR) RULES, 1971

AMENDMENT OF RULES

GENERAL ADMINISTRATION DEPARTMENT

(Parliamentary Affairs)

NOTIFICATION

Shimla-171002, the 18th February, 1999

No. GAD (PA)-4(D)10/88.- In exercise of the powers conferred by section 8 read with section 12-A of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971), the Governor of Himachal Pradesh is pleased to make the following rules further to amend the Himachal Pradesh Deputy Ministers (Advance for Motor Car) Rules, 1971, published in the Rajpatra, Himachal Pradesh (Extra-ordinary) dated the 26th October, 1971 vide Notification No. 2-14/71- GAC, dated the 7th September, 1971, namely:-
AND the Governor hereby covenants with the mortgagor, his heirs, executors, administrators and assigns that the Governor has not done or knowingly suffered or been party or privy to anything whereby the said premises or any part thereof, are, is or can be impeached, encumbered or affected in title, estate or otherwise however IN WITNESS whereof the parties hereto have hereunto set their hands and seals the day and year first above written.

Signed, sealed and delivered by for and on behalf of the Governor of Himachal Pradesh.

In the presence of:

(R.H.P.Extra., dated 18-11-2000 P. 4119-4131)

THE SALARIES AND ALLOWANCES OF DEPUTY MINISTERS (HIMACHAL PRADESH)AMENDMENT ACT, 1999

ARRANGEMENT OF SECTIONS

Sections:

1. Short title and commencement.
2. Amendment of section 2.
3. Amendment of section 5.
4. Amendment of section 9-A.

THE HIMACHAL PRADESH SALARIES AND ALLOWANCES OF DEPUTY MINISTERS (HIMACHAL PRADESH) AMENDMENT, ACT, 1999

(Act No. 2 of 2000)'

(Received the assent of the Governor on the 12th January, 2000 and was published in Hindi and English in R.H.P. Extra., dated 14.1.2000, P. 79-80.)

An Act further to amend the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Fiftieth Year of the Republic of India as follows:-

1. Short title and commencement.- This Act may be called the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Amendment Act, 1999.

2. Amendment of section 2.- In section 2 of the Salaries and Allowances of Deputy Ministers (Himachal Pradesh) Act, 1971 (Act No. 5 of 1971) (hereinafter called the principal Act),-

(a) after clause (a), the following clause shall be added, namely:

"(aa) "licence fee" means the sum of money payable monthly in accordance with the provisions of section 5 of this Act in respect of a furnished house allotted to a Minister;"; and

(b) after clause (b), the following clause shall be added, namely:

"(c) "salary" means the monthly salary paid to a Minister under section 3 of this Act."

3. Amendment of section 5.- In section 4 of the principal Act,-

(a) the word "free", wherever it occurs, shall be deleted; and

(b) after sub-section (2), the following sub-section shall be added, namely:

"(3) Each Deputy Minister shall be liable to pay licence fee @ 10% of his salary in respect of the furnished house allotted to him and the same shall be recoverable monthly from his salary.".

4. Amendment of section 9-A.- In section 9-A of the principal Act, the word "free" shall be deleted.

THE HIMACHAL PRADESH SLUM AREAS (IMPROVEMENT AND CLEARANCE) ACT, 1979


APPOINTMENTS AND DELEGATIONS

URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

Shimla-2, the 3rd August, 2000.

No. UD-F(4)-3/98-III.- In exercise of the powers conferred by clause (c) of section 2 of the Himachal Pradesh Slum Areas (Improvement and Clearance) Act, 1979 (Act No.19 of 1979), the Governor, Himachal Pradesh, is pleased to appoint the following Officers as competent authority for the purposes of the Act ibid, with immediate effect:-

(i) The Commissioner, Municipal Corporation, Shimla in respect of Municipal Corporation, Shimla area;

(ii) The Executive Officers in respect of areas falling in the territorial areas of Municipal Councils in Himachal Pradesh; and

(iii) The Secretaries in respect of areas falling in the territorial areas of Nagar Panchayats in Himachal Pradesh.